

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/00032/2019 &
M.A. No. 060/00086/2019**

Chandigarh, this the 17th day of January, 2019

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Pooja about 22 years daughter of Tej Singh, resident of H. No. 344, Village Kurar, District Sonepat, Haryana – 131001.
2. Sumit aged about 24 years son of Sh. Sushil resident of Village Akheri Madanpur, District Jhajjar, Haryana – 124102.

(For Group 'C')

....Applicants

(Present: Mr. Umesh Kumar Kanwar , Advocate)

Versus

1. State of U.T. Chandigarh through Secretary of Home, U.T. Chandigarh, Sector 9, Chandigarh – 160009.
2. Director General of Police, Sector 9, U.T. Chandigarh – 160009.
3. The Chairman, Police Recruitment Board, Sector 9, U.T. Chandigarh – 160009.

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Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. After arguing for some time, learned counsel for the applicants submitted that the applicants may be permitted to withdraw the O.A. and M.A, with liberty to them to pursue the matter with the respondents as they have already filed objections to the provisional merit list of the candidates for the post of Constable. He also prayed that the applicants may be granted

liberty to agitate the matter before this Court, in case any order prejudicial to their interest is passed.

2. The O.A. and M.A. are dismissed as withdrawn, with liberty, as aforementioned, as prayed for.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.01.2019

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